

PROF. MADHU DANDAVATE (Rajapur): I have to make a request. We cannot make comments on the statement but I demand that discussion be permitted on a very vital issue.

अध्यक्ष महोदय : आप नोटिस दीं जि। ।

PROF. MADHU DANDAVATE: I have already given you notice.

PROF. N. G. RANGA: (Guntur): what is the use of discussion...

#### RELEASE OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following telegram dated 16 December, 1981, from the District Magistrate, Ujjain, to-day:—

"I have the honour to inform you that Shri Satyanarayan Jatiya, Member of Lok Sabha who was arrested on 15-12-1981 for obstructing the rail traffic at Ujjain Railway Station was released on 15-12-1981 at 8.30 P.M. on assurance of maintaining peace."

SHRI ATAL BIHARI VAJAPAYEE (New Delhi): There is no mention about the beating.

12.29 hrs.

#### PERSONAL EXPLANATIONS BY MEMBERS

MR. SPEAKER: Dr. Swamy.

SHRI N. K. SHEJALKAR (Gwalior): I have a point of order.

MR. SPEAKER: What is your point of order?

SHRI N. K. SHEWALKAR: I want to draw your attention to Rule 357. It mentions that explanation can be made only regarding something which has been said in the House. On a previous decision of the House itself in Lok Sabha debates—actually I am not

quoting the commentary on procedure by Shakhdar at page 351 but—on 4-6-1971 there was exactly a point which arose before the House. If you permit me, I shall read out.

It was said:

"In the newspapers of June 2, 1971, news report has appeared ...."

Explanation was being given by Prof. Madhu Dandavate then....

PROF. MADHU DANDAVATE (Rajapur): Why do you involve me in this debate?

SHRI N. K. SHEJWALKAR: I have to quote what is already there. I am not involving you.

MR. SPEAKER: I have with me the explanation of Prof. Dadhu Dandavate.

SHRI N. K. SHEJWALKAR: To make my point clear, the point was raised that contradiction should have been issued outside the House. The House has nothing to do with the statement. If Members of Parliament issue statement, it has nothing to do with the House.

"Shri S. M. Benerjee: On a point of order.

MR. SPEAKER: I think, your point of order is correct.

SHRI S. M. BANERJEE: It should be expunged.

SHRI ATAL BIHARI VAJAPAYEE: I entirely agree with the views of Shri Dandavate, but this is not the place to make a contradiction.

SHRI S. M. BANERJEE: He can issue a contradiction to the press but this forum should not be used for that.

PROF. MADHU DANDAVATE: The signatures were collected in this very House.... (Interruptions.)"

It was said further:

"MR. SPEAKER: This relates to something which happened outside the House. If the signatures are